

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 201 OF 2014 & IA NOS. 316, 392, 394 OF 2014 & IA NO. 287 OF 2015
APPEAL NO. 296 OF 2015 & IA NO. 477 OF 2015
APPEAL NO. 21 OF 2016
APPEAL NO. 195 OF 2017 & IA NOS. 495 & 656 OF 2017
APPEAL NO. 243 OF 2017 & IA NOS. 608, 657 & 708 OF 2017
APPEAL NO. 250 OF 2017 & IA NO. 624 OF 2017
APPEAL NO. 279 OF 2017 & IA NO. 728 OF 2017

Dated: 29th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matters of:

**APPEAL NO. 201 OF 2014 &
IA NOS. 316, 392, 394 OF 2014 AND IA NO. 287 OF 2015**

Reliance Infrastructure Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Hazan Murtaza

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Akshat Jain
Ms. Stuti Dass for R-2

APPEAL NO. 296 OF 2015 & IA NO. 477 OF 2015

Reliance Infrastructure Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Hazan Murtaza

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Akshat Jain
Ms. Stuti Dass for R-2

Mr. Harinder Toor
Mr. S.N. Bhinge (*Rep.*) for R-3

APPEAL NO. 21 OF 2016

Municipal Corporation of Greater Mumbai **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Harinder Toor
Mr. S.N. Bhinge

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Akshat Jain
Ms. Stuti Dass for R-2

APPEAL NO. 195 OF 2017 & IA NOS. 495 & 656 OF 2017

Reliance Infrastructure Ltd. **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Akshat Jain
Ms. Stuti Dass for R-2

Mr. Harinder Toor
Mr. S.N. Bhinge (*Rep.*) for R-3

Akshay Sandilya for Intervenor

APPEAL NO. 243 OF 2017 & IA NOS. 608, 657 & 708 OF 2017

The Tata Power Company Limited **Appellant(s)**

Versus

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Akshat Jain

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Harinder Toor
Mr. S.N. Bhinge (*Rep.*) for R-2

Mr. Hasan Murtaza for R-3

Mr. Akshay Shandilya for Intervenor

APPEAL NO. 250 OF 2017 & IA NO. 624 OF 2017

MIDC Marol Industries Association Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Akshay Shandilya

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Hasan Murtaza for R-2

Mr. Akshat Jain
Ms. Stuti Dass for R-3

Mr. Harinder Toor
Mr. S.N. Bhinge (*Rep.*) for R-4

APPEAL NO. 279 OF 2017 & IA NO. 728 OF 2017

Municipal Corporation of Greater Mumbai Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Harinder Toor
Mr. S.N. Bhinge

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Akshat Jain
Ms. Stuti Dass for R-2

ORDER

As agreed by learned counsel for the parties, list these matters for further hearing on **04.12.2018.**

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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